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Central Administrative Tribunal, Principal Bench

Contempt Petition No. 539 of 2002 in  
Original Application No. 972 of 1999

New Delhi, this the 18th day of July, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member (A)

1. A.K. Kapoor,  
S/o Shri S.S. Kapoor,  
Aged about 51 years  
R/o 2/0, Sector 1, Pushpa Vihar,  
New Delhi-17
2. J.K. Gupta,  
S/o Shri S.B. Gupta,  
Aged about 60 years  
R/o 299, Rajdhani Enclave,  
Pitampura,  
Delhi-34
3. S.N. Mahindru,  
S/o late Shri Durga Dass  
Aged about 61 years,  
Resident of: A-99, Inder Puri,  
New Delhi-12
4. J.M.L. Jain,  
S/o Shri M.L. Jain,  
Aged about 59 years,  
Resident of: F-110-A, MIG Flats,  
G.T.B. Enclave,  
Delhi-93
5. Navneet Lal,  
S/o late Shri Purshottam Lal,  
Aged about 60 years.  
Resident of: A-2/C-43  
Adarsh Apartments  
Paschim Vihar,  
New Delhi-110063

.... Applicants

(By Advocate: None)

Versus

1. Shri Vinod Vaish  
Secretary  
Ministry of Communication-cum-Chairman  
Telecom Commission,  
Government of India  
New Delhi
2. Shri N.K. Mangla  
Senior Deputy Director General,  
Department of Telecommunication  
Ministry of Communication,  
Khursheed Lal Bhavan,  
New Delhi

.... Respondents

(By Advocate: Shri Rajinder Nischal)

(50)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

This Tribunal on 20.9.2002 while allowing O.A. No. 972/99 had directed:

"Therefore, for the reasons recorded above, the present OA is allowed and the orders dated 12.4.1999 and 8.11.2001 are quashed and set aside. We hold that the applicants are entitled to the revised pay scales as enumerated in respondents' order dated 15.12.1997. Interim order passed on 27.11.2001 is merged with the main order. No costs."

2. The applicants filed the present petition complaining about disobedience of the directions of the Tribunal. We need not dwell into the other controversies but suffice to say that respondents had filed a writ petition in the Delhi High Court against the decision of this Tribunal which is stated to be pending but there is no stay of the operation of the judgement.

3. Learned counsel for the respondents stated that in compliance of the directions of this Tribunal, the respondents have passed an order dated 14.7.2003 whereby the earlier order passed has been withdrawn and it is directed that Draftsmen will continue to draw their pay as were being drawn by them before the issue of letter dated 20.8.2002. Learned counsel even stated at the Bar that payments have been released and in case of two of the applicants, revised pension orders have been issued.

4. In addition to that, respondent no.2 Shri N.K. Mangla who is present in person, has tendered an

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unqualified apology in delay in implementation of the orders.

5. Taking stock of these facts, we find no reason to take any further action. Rule is discharged.

~~Decided~~  
( S.K. Naik ),  
Member(A),

18 Ag  
( V.S. Aggarwal )  
Chairman,

/dkm/